

In the National Company Law Tribunal,  
Bengaluru, Special Bench

C.P. (IB)/389(BB)2019  
Court No. 1  
Item No. 20

IBC under Sec 7

In the matter of:

M/S SKYLARK ITHACA BUYER WELFARE  
ASSOCIATION  
V/s

.....Petitioner

M/S SKYLARK MANSIONS PRIVATE LIMITED

.....Respondent

Order delivered on 06/07/2021

Coram:

Hon'ble Shri Bhaskara Pantula Mohan, Acting President  
Hon'ble Shri Hemant Kumar Sarangi, Member(T)

For Petitioner(s):

Shri Suman, Counsel for the Applicant in I.A. Nos.168 & 169 of 2021  
Ms. Shristi Widge, Counsel for the Applicant in I.A.No.41 of 2021

For Respondent(s):

Ms. Amrita Jain, Counsel for the Respondent Nos.1 to 3 in I.A. No.42 of 2021

ORDER

Heard Shri Suman, learned Counsel for the Applicant in I.A. Nos.168 & 169 of 2021, Ms. Shristi Widge, learned Counsel for the Applicant in I.A.No.41 of 2021 and Ms. Amrita Jain, learned Counsel for the Respondent Nos.1 to 3 in I.A. No.42 of 2021 through Video Conference.

Post the case on 03.08.2021.

(BHASKARA PANTULA MOHAN)  
ACTG. PRESIDENT

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)